

STATEMENT CORRECTING REPLY
USQ No. 3776 dt. 15-12-1980 re.
ADULT EDUCATION CENTRES IN
KARNATAKA

THE MINISTER OF EDUCATION
AND SOCIAL WELFARE (SHRI S. B.

CHAVAN): The details furnished in reply to parts (a) to (c) of the Unstarred Question No. 3776 in the Lok Sabha for 15th December 1980, may please be substituted as under :

Year	No. of Centres opened	No. of Adults admitted	No. of Adults made literate
1977-78	5714	130444	77757
1978-79	6834	158102	82609
1979-80	7762	231957	43241 (Provisional)
	20310	520503	203607

The initial reply was based on information supplied by the State Government. The State Government subsequently furnished revised figures by which time the question had been answered. Hence the need for this statement.

RE: CALLING ATTENTION ETC.

.. SHRI GEORGE FERNANDES**:

MR. SPEAKER: Not allowed. No question. Nobody has been thrown out.

SHRI GEORGE FERNANDES**:

MR. SPEAKER: Nothing is going on record.

SHRI JYOTIRMOY BASU**:

MR. SPEAKER You can discuss it. Come to me. I will talk to you. We do do not throw out our officers.

(Interruptions)

MR. SPEAKER: Nothing is going on record.

(Interruptions)

MR. SPEAKER: No, no.

SHRI GEORGE FERNANDES (Muzaffarpur): May I make a submission? I want to bring to your notice that I had received a telegram informing me that there is an undeclared state of emergency in Sambhalpur where Orissa Military Police have occupied premises of all the educational institutions and they have been indulging in beating up of girl students, professors and everybody. I have submitted a calling attention notice to you. This is the telegram which has come from citizens of Sambhalpur.

MR. SPEAKER: Not to be discussed here. I will consider that. Calling Attention cannot be discussed here.

SHRI GEORGE FERNANDES: I wanted to bring this to your notice because this is very serious thing.

MR. SPEAKER: I have not rejected that Calling Attention. That is under my consideration.

SHRI JYOTIRMOY BOSU: Education is a concurrent subject..

MR. SPEAKER: I have not rejected that. That is under my consideration.

श्री राम बिलास पासवान (हाजीपुर): अध्यक्ष जी, हमने एक एबजनेंट मोशन दिया है माइनारिटीस कमीशन के चयन के क्वेश्चन दिया गया है।

MR. SPEAKER: Adjournment motions cannot be discussed here. I have not allowed that.

श्री राम बिलास पासवान: दूसरा मोशन भी तो हमने दिया है न।

MR. SPEAKER: I will look into that.

वह मैंने रिजोवट नहीं किया है।

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given a notice that a British diplomat... (Interruptions) The External Affairs Ministry's orders have been violated by the High Commission here.

MR. SPEAKER: There is no question. There is a calling attention. You can also discuss it with the External Affairs Minister. Not allowed.

(Interruptions)**

MR. SPEAKER: I will see.

(Interruptions)**

MR. SPEAKER: Adjournment motion cannot be allowed. Not allowed.

(Interruptions)**

MR. SPEAKER: I will see to it.

श्री रामादत्तार झास्त्री (पटना): अध्यक्ष जी, अपने 28 तारीख को कहा था बंगलौर के सिलसिले में...

MR. SPEAKER: I have been informed that parleys are going on. They are nearing something.

SHRI GEORGE FERNANDES: Are there possibilities of a settlement?

MR. SPEAKER: I cannot say. That is what I have been told.

(Interruptions)

MR. SPEAKER: I have allowed Mr. Maitra.

SHRI SUNIL MAITRA (Calcutta North East): I have given a notice of privilege against the Finance Minister. On 23rd February when the Life Insurance Corporation Bill...

MR. SPEAKER: Are you referring to notice under rule 222? I have referred it for facts.

SHRI INDRAJIT GUPTA (Basirhat): Last Saturday, you were kind enough to permit me, in view of the importance of the matter, to suggest here that, today, i.e. Monday, Government should make a statement on the Bangalore strike. I do not know what they have informed you...

MR. SPEAKER: Let us wait.

SHRI GEORGE FERNANDES: The Minister in charge of operations, the strike-breaking Minister... (Interruptions)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): We want to know whether the elephant is pulling the log... (Interruptions)

SHRI HARIKESH BAHADUR (Gorakhpur): The workers of Katihar Jute mills are on strike for the last... (Interruptions)

MR. SPEAKER: No, not allowed.

SHRI JYOTIRMOY BOSU: The Government of India are allowing the guest houses to be used by the Awami League leaders of Bangladesh....

MR. SPEAKER: You can refer to it in your speech. You can do that. Not allowed. You don't bring it here.

SHRI JYOTIRMOY BOSU: Try to understand me.

MR. SPEAKER: You do it in your speech. You bring it to the notice of the House. You have got ample opportunity, but not by this.

SHRI JYOTIRMOY BOSU: When?

MR. SPEAKER: On the External Affairs Ministry's Demands.

SHRI JYOTIRMOY BOSU: That is a long way off.

SHRI INDRAJIT GUPTA: The Minister has not made any statement. Are there some talks going on? No talks are going on, I can assure you. That is my whole point. No talks have gone on for several weeks. Therefore, are they going to make a statement?

MR. SPEAKER: It is up to the Minister. That is what I was told.

SHRI GEORGE FERNANDES: No parleys are going on. You ask the Government to make a statement. Are they prepared to make a statement?

MR. SPEAKER: I had allowed a Calling Attention Motion.

SHRI JYOTIRMOY BOSU: Rs. 132 crores have been lost, Rs. 2 crores a day.

MR. SPEAKER: I had allowed a Calling Attention Motion.

(Interruptions)

MR. SPEAKER: We can think about it. We have discussed the Calling Attention Motion. We can again discuss it. There is nothing. Please sit down.

(Interruptions)

SHRI SUNIL MAITRA: I have given another notice under Speaker's Direction No. 115. Here is a misleading statement by the Finance Minister.....
(Interruptions).

MR. SPEAKER: We will come to that. It is all right.

SHRI SUNIL MAITRA: What is all right?

12.08 hrs.

QUESTION OF PRIVILEGE
AGAINST MINISTER OF ENERGY
(SHRI A. B. A. GHANI KHAN
CHAUDHURI)

MR. SPEAKER: I have to inform the House that on 16th February, 1981, Shri Jyotirmoy Bosu, MP, gave notice of a question of privilege against the Minister of Energy (Shri A. B. A. Ghani Khan Chaudhuri) for giving misleading information regarding his personal bio-data published in "Seventh Lok Sabha Who's Who", describing himself as "Bar-at-Law" and "unmarried".

In this connection, Shri Bosu also enclosed a copy of the judgment of the Election Tribunal, West Bengal, in the case of Majibar Rahman Chaudhuri versus Abdul Barkat A'aul Gani, delivered on 4th March, 1953, wherein the election of Shri A. B. A. Ghani Khan Chaudhuri to the State Legislative Assembly of West Bengal was called in question. In that case, while dismissing the election petition, the Election Tribunal, West Bengal, had *inter alia* observed as follows:

"We cannot but strongly condemn the conduct of the respondent for such a false propaganda announcing that he had high personal qualification.

* * * *

In the present case, judging from all the points of view, we cannot hold that the false propaganda of 'Bar-at-Law' did, as a matter of fact, interfere with the exercise of the electoral right of voting. The Tribunal, accordingly holds that the propagation of the misstatement about the personal qualification of the respondent, though highly objectionable, did not in the eyes of law constitute a corrupt practice within the meaning of section 123(2) of the Representation of the People Act, 1951, and as such no order can be made under section 110 (1) (a) of the said Act."